

04 - 110/96

1./ 22.2.96.

Hon'ble Mr. K.D. Saha, Member (A)

On the ground of illness of the learned counsel for the applicant, the case is adjourned to 1.3.96 for admission.

/CBS/

(K.D. Saha)

Member (A)

2./ 1.3.96.

Hon'ble Mr. K.D. Saha, Member (A)

Heard learned counsel for the applicant.

Admit. Issue notices to the respondents to file W/S within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within one week. List this case on 18.4.96 before the Registrar for completion of pleadings.

*Requisites filed
on 9.3.96
by [unclear]*
/CBS/

(K.D. Saha)

Member (A)

3/18.4.96

Shri. M. L. Paswan, Registrar Incharge

Notice for 12.5.96
No. 4 Received Replied
back to file in file
W/S

Nobody is present on behalf of either of the parties

No Notices have been issued to the respondents. SR not received. W/s has also not yet been filed. Put up on 20. for filing the W/s.

(M. L. Paswan)
Registrar I/C

PKL

4/20.5.1996

Mr. M. L. Paswan, Registrar I/c.

None for the parties. Notice was issued to the respondent No. 4 returned unserved. The applicant is directed to file fresh requisites for issuing notice to the respondent no. 4. W/s has not been filed on behalf of any of the respondents. Put up on 15.7.1996 for filing the same.

(M. L. Paswan)
Registrar I/C

MPS.

5/15.7.96

Shri M. L. Paswan, Registrar I/c

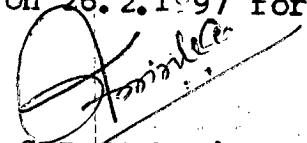
None for the parties. The applicant to file fresh requisite to issue notice to the respondent No. 4. W.S. has not been filed on behalf of any of the Respondents. List on 8.8.96 for filing requisite and W.S.

(M. L. Paswan)
Registrar I/C

SKS

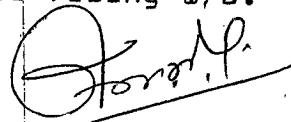
11/16.1.1997

The learned counsel for the applicant is present. He undertakes to file fresh requisites for issuing notice to the respondent no. 4 in the course of the day. W/s has not been filed on behalf of any of the respondents. Put up on 26.2.1997 for filing W/s.


(S.P. Sinha)
Dy. Registrar I/c

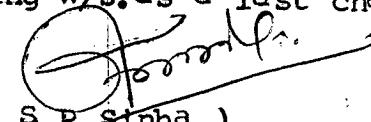
*Re: Requisites for
Motives filed
26.2.97*
MPS
Notice served
on S.P. 12.1.97
Counsel 12.1.97

12.1.26.2.97. The learned proxy counsel to Shri K.K. Singh, the learned counsel for the applicant is present. Notices have been issued upon the respondents No. 1 to 6 on 5.2.97. W/S has not been filed as yet on behalf of any of the respondents. Put up on 17.3.97 for filing W/S.


(S.P. Sinha)
Dy. Registrar I/c.

13/17.3.1997

The learned counsel for the applicant is present. None for the respondents. Notices were issued to the respondents on 5.2.1997. Notice validly served upon the respondent no. 4. Due to efflux of time notices upon the remaining respondents no. 1 to 3, 5 and 6 are deemed to have been served under order 5 Rule 19(A) of CPC. Put up on 29.4.1997 for filing W/s. as a last chance.


(S.P. Sinha)
Dy. Registrar I/c

MPS.

OA 110/96.

6/22.8.96.

Name for the parties. The applicant to file fresh requisite to issue notice to the respondent No. 4 W.S. has not been filed on behalf of any of the Respondents. List on 18.9.96 for filing requisite and W.S.

Yours
for DY. Registrar.

7/18.9.96

Sri. S. P. Sinha, Dy. Registrar I/C.

...

Nobody is present on behalf of either of the parties. Let 22.10.96 be fixed for filing the W.S.

PKL

S. P. Sinha
(S. P. Sinha)
Dy. Registrar I/C

8/ 23.10.96. W/S has not yet been filed. List it on 20.11.96 for filing W/S.

/CBS/

M.L. Paswan
(M.L. Paswan)
Dy. Registrar.

9/20.11.96

Learned counsel for the applicant is present. W.S. has not been filed. List on 3.12.96 for filing W.S.

SKS

M.L. Paswan
(M.L. Paswan)
Dy. Registrar

10/3.12.1996

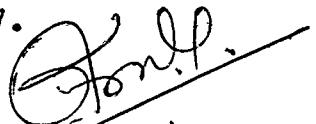
The learned counsel for the applicant is present. None appears for the respondents. Fresh requisites for issuing notice to Respondent No. 4 has not been filed as yet. The learned counsel for the applicant undertakes to file fresh requisites within a week. W/S has not been filed on behalf of any of the respondents. Put up on 16.1.1997 for filing W/S.

MPS.

M.L. Paswan
(M.L. Paswan)
Registrar I/C

14/29.4.1997

None for the parties. No W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 20.5.1997.


(S.P. Sinha)
Dy. Registrar I/c

MPS.

15/20.05.97

W/s not filed so far. Four weeks further time is allowed for the same. ~~Two weeks~~ Rejoinder may be filed within two weeks thereafter.

List for direction on 25.07.1997.

Skj


(V.N. Mehrotra)
vice-chairman

16./ 25.7.97. - Shri G. Bose, the learned counsel puts in appearance on behalf of the respondents and prays for three weeks further time to file W/S. Allowed. Rejoinder, if any, may be filed within two weeks thereafter. List it on 5.9.97 for direction.

power filed by
the respondent
filed on 25.7.97
and kept in file
"C"

N. Topo
31.7.97

/CBS/


(V.N. Mehrotra)
Vice-chairman

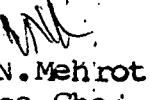
17/05.09.97

W/S on behalf of
all the respondents
filed on 5.9.97
and file attached.
N. Topo
10.9.97

SKJ

Shri G. Bose, counsel for the respondents.

The learned counsel for the respondents states that he has filed W/s in the Registry today. Rejoinder may be filed within three weeks. List for direction on 10.11.1997.


(V.N. Mehrotra)
vice-Chairman

18

10.11.97

CM

Rejoinder has not been filed so far. Three weeks' further time is allowed. List on 22.1.98 for direction.


(V.N. Mehrotra)
Vice-Chairman

19./ 22.1.98. Since no bench is available today, list it on 18.3.98 for direction.

/CBS/

Unwired
(V.K. Srivastava)
Dy. Registrar.

20./ 18.3.98. None for the parties. List it on 17.4.98 for direction.

/CBS/

to
(L.R.K. Prasad)
Member (A)

21./ 17.4.98. None for the applicant.

Shri G. Bose, the counsel for the respondents.

W/S has been filed. List it on 16.7.98 for hearing.

/CBS/

to
(G. NARASIMHAM)
MEMBER (J)

to
(L.R.K. PRASAD)
MEMBER (A)

22/16.07.98 Shri G. Bose, counsel for the respondents.

On request of the learned counsel for the respondents, list on 21.09.1998 for hearing.

SKJ

to
(L.R.K. Prasad)
Member (A)

to
(V.N. Mehrotra)
Vice-Chairman

23/21.09.98

None for the parties.

List on 16.12.1998 for hearing.

SKJ

to
(L.R.K. Prasad)
Member (A)

to
(V.N. Merhotra)
Vice-Chairman

14/29.4.1997

None for the parties. No W/s has not yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 20.5.1997.

MPS.

(S.P.Sinha)
Dy. Registrar I/c

15/20.05.97

W/s not filed so far. Four weeks further time is allowed for the same. Two weeks Rejoinder may be filed within two weeks thereafter.

List for direction on 25.07.1997.

Skj

(V.N.Mehrotra)
Vice-Chairman

16. / 25.7.97. Shri G. Bose, the learned counsel puts in appearance on behalf of the respondents and prays for three weeks further time to file W/S. Allowed. Rejoinder, if any, may be filed within two weeks thereafter. List it on 5.9.97 for direction.

/CBS/

(V.N. Mehrotra)
Vice-chairman

17/05.09.97

Shri G.Bose, counsel for the respondents.

The learned counsel for the respondents states that he has filed W/s in the Registry today. Rejoinder may be filed within three weeks. List for direction on 10.11.1997.

SKJ

18

10.11.97

CM

(V.N.Mehrotra)
Vice-Chairman

Rejoinder has not been filed so far. Three weeks' further time is allowed. List on 22.1.98 for direction.

(V.N. Mehrotra)
Vice-Chairman

DA - 110/96

19./ 22.1.98. Since no bench is available today, list it on 18.3.98 for direction.

/CBS/

(V.K. Srivastava)
Dy. Registrar.

20./ 18.3.98. None for the parties. List it on 17.4.98 for direction.

/CBS/

(L.R.K. Prasad)
Member (A)

21./ 17.4.98. None for the applicant.
Shri G. Bose, the counsel for the respondents.

w/s has been filed. List it on 16.7.98 for hearing.

/CBS/

(G. MARASIMHAM)
Member (J)

(L.R.K. PRASAD)
Member (A)

22/16.07.98 Shri G. Bose, counsel for the respondents.

On request of the learned counsel for the respondents, list on 21.09.1998 for hearing.

SKJ

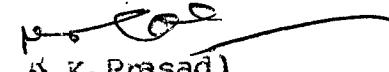
(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

23/21.09.98 None for the parties.

List on 16.12.1998 for hearing.

SKJ


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

O. A. -110/96

Application No. 199 in

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

24/16.12.1998

List it for hearing on 24.3.1999.

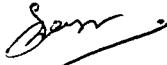

(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

MES.

25/24.03.99 "On request made on behalf of the counsel
for the respondents, let the matter be listed
on 09.04.1999 for hearing.

SKJ

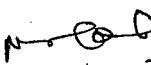

(S.Narayan)
Vice-Chairman

26/9.4.1999

List it for hearing on 21.5.1999.

MES.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

27/5.99 21.5.99

None for the applicant.

Shri Alok Kumar, Jr. to Shri G.Bose, Counsel for
the respondents.

List it for hearing on 16.7.99

AKJ


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

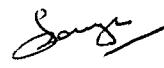
OA - 110/96

28./ 16.7.99.

For want of time, list it on 27.8.99 for hearing.


/CBS/

(L.R.K. PRASAD)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

29/27.8.1999

None for the applicant.

Shri Gautam Bose, counsel for the respondents.

In view of the position explained by the learned counsel for the respondents, list it for hearing on 7.9.1999.


MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

30/7.9.99

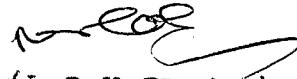
None for the applicant.

Sh. G.Bose, counsel for the respondents.

List it for hearing on 29.10.99


AKJ

(L.J.H.A.)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

31/29.10.99

List it for hearing on 13.12.1999 within first five cases.


AKJ

(L.J.H.A.)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

Q. A. No. 110/96

32/13.12.1999

Shri K.K.Jha, JC to Shri K.K.Singh, counsel for the applicant states that the arguing counsel is unwell. Accordingly, he prays for adjournment. List it for hearing on 24.1.2000.

MGS.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

33./ 24.1.2000.

For want of time, list it on 9.3.2000 for hearing.

/CBS/ (L. HMINGLIANA)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

34/09.03.2000 For want of time, list it on 04.05.2000 for hearing.

SKJ

(L.Hmingliana)/M(A)

(S.Narayan)/V.C.

35/4.5.2000

As D.B. of Court No.I is sitting at Ranchi, list it for hearing on 14.7.2000.

SKS

(L. Hmingliana)
Member (A)

(L. Jha)
Member (J)

36/14.7.2000

Shri Vikash Jha, J.C., & Shri G. Bose, Rly. counsel.

On the request of the learned counsel
for the respondents, list it for hearing on
25.8.2000.

MBS.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

88xx

37

25.8.2000

For want of time, hearing is adjourned to

CM

29.9.2000.

(L. Hmingliana)
M (A)

(L. Jha)
M (J)

38/29.9.2000

None for the applicant

Shri Vikash Jha, Junior to Shri G. Bose,
counsel for respondents

List it for hearing on 20.11.2000.

SKS

(L. Jha) /M (J)

39./ 20.11.2000.

For want of D.B. a hearing is adjourned to 13.12.2000.

/CBS/

NRK
(L. R. K. PRASAD) /M (A)

40/13.12.2000 : For want of DB, the hearing is adjourned
to 16.01.2001.

skj

NRK
(L. R. K. Prasad) /M (A)

OA - 110/96

41./ 16.2.2001.

On the request made on behalf of the respondents, list it on 20.3.2001 for hearing.

/CBS/

(L. HMINGLIANA)/M(A)

(L. JHA)/M(J)

42/20.03.2001 : For want of time, the hearing is adjourned to 09.05.2001.

skj

(L.Jha)/M(A)

(L.R.K.Prasad)/M(A)

43/9.5.2001. None for the applicant.

Shri Gautam Bose, counsel for the respondents.

Shri Bose points out statement at paragraph 5 of the W/s filed on behalf of the respondents and also at para 4.1 of the O.A., according to which the applicant was appointed to the Railway Protection Force, according to Shri Bose, which is an Armed Force and not within the jurisdiction of the Tribunal.

The O.A. was admitted on 1.3.1996 by a Single Member. The question whether the matter is within the jurisdiction of the Tribunal will have to be resolved before hearing on merit. List it for hearing on 19.7.2001.

MES.

(L. Hmingliana)/M(A)

44/19.7.2001

For want of D.B., list it on 21.9.2001 for hearing.

SKS

(L. Hmingliana)/M(A)

OA-110/96

Shri G.Bose, counsel for respondents

45/21.9.2001 For want of time list it for hearing

on 19.10.2001.

SKS

(L. Hmingliana)/M(A) (Lakshman Jha)/M(J)

46/19.10.2001 Shri None for the applicant even today.

Shri G.Bose, counsel for respondents

Learned counsel for respondents,

Shri Bose, points out that the applicant

was a Member of Railway Protection Force

RPF under the Establishment of South

Eastern Railway. The case of the applicant

does not come under the purview of the

A.T. Act, and therefore, the OA is

dismissed as not maintainable.

SKS

(M.P.Singh)/M(A) (L. Jha)/M(J)